

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.205/2001.

Thursday this the 23rd day of August 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

(By Advocate Shri Shafik M.A.)

vs.

1. Union of India represented by Secretary, Department of Telecommunications, Ministry of Communications, Sanchar Bhavan, New Delhi.
2. The Chairman Cum Managing Director, Bharat Sanchar Nigam Ltd., Sanchar Bhavan, New Delhi.
3. The Chief General Manager, Telecommunications, Bharat Sanchar Nigam Ltd., Kerala Circle, Trivandrum -695 033.

(By Advocate Shri P.Vijayakumar, ACGSC)

The application having been heard on 23rd August 2001 the Tribunal on the same day delivered the following:

Q R D E R

HON'BLE MR.A.V.HARIDASAN- VICE CHAIRMAN

This original application has been filed by the applicant, a Stenographer Grade III in the office of the Assistant General Manager (Administration), Telecom, BSNL, Kannur praying for a declaration that the refusal to conduct re-test for Paper 6 in Advanced Accountancy (without books)

conducted on 29th October, 1999 for Part I of the Junior Accounts Officer's Examination or in the alternative to grant additional grace marks for all those questions which were out of syllabus and to declare the applicant as passed, and also for a direction to the respondents to immediately grant sufficient grace marks to the applicant.

2. The respondents have filed a reply statement. However, when the O.A. came up for hearing today, the learned counsel on either side brought to our notice that an identical issue was disposed of by this Bench of the Tribunal in O.A. Nos.997/00, 1035/00, 1060/00, 1075/00 and 1324/00 directing the respondents to hold a re-examination for Paper VI Part I of JAO Examination in the place of the examination held in October, 1999 within three months positively and to declare the result thereof within a month thereafter and to declare the result of Part II examination in which the applicants had appeared simultaneously.

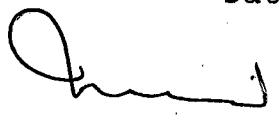
3. Counsel on both side state that this application may be disposed of directing the respondents in similar lines. However, the direction for a declaration of the result of Part II examination would not be relevant in this case, submitted the counsel.

3. In the light of the above submission made by the learned counsel of the parties, the application is disposed of

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for those directing the respondents to conduct a re-examination in Paper
who appeared and failed in VI Part I of JAO Examination ~~in the place of~~ the examination
corrected vide held in October 1999 within a period of three months from
order dated 20.11.2001 17.7.01 and to declare the result thereof within one month
in RA-36/01 in DA-205/01. thereafter. No costs.

Dated the 23rd August 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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